

§

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A.NOS.1 & 2

IN

CURATIVE PETITION (C)NO.D 36053 OF 2011

IN

CIVIL APPEAL NO.973 OF 2007

MANOHAR LAL (D) TR. LRS.

APPELLANTS

VERSUS

UGRASEN (D) BY LRS. & ORS.

RESPONDENTS

O R D E R

Learned counsel for the applicant(s), on instructions, would submit that she intends to withdraw I.A.Nos.1 & 2 of 2012 in Curative Petition (Civil) D. No.36053 of 2011 in Civil Appeal No.973 of 2007. Permission sought for is granted. I.A.Nos.1 & 2 are disposed of as withdrawn.

.....J.
(H.L. DATTU)

.....J.
(RANJAN GOGOI)

NEW DELHI;
JANUARY 14, 2013
ITEM NO.2

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.NO.1 & 2 in Curp.Petn.(C)No.D 36053/2011 in R.P.(C)No.1292/2010 in
CIVIL APPEAL NO(s). 973 OF 2007

MANOHAR LAL (D) BY LRS.

Appellant (s)

VERSUS

UGRASEN (D) BY LRS. & ORS.

Respondent(s)

(For appeal against Registrar's order dt.1.2.2012 U/o.XVIII Rule 5 of SCR, 1966 and exemption from filing O.T. and office report)

Date: 14/01/2013 These Applns. was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE RANJAN GOGOI

For Appellant(s)

For Respondent(s) Ms.Shweta Garg, Adv.

UPON hearing counsel the Court made the following
O R D E R

I.A.Nos.1 & 2 are disposed of as withdrawn, in terms of the signed order.

(G.V.Ramana)
Court Master
(signed order is placed on the file)

(Vinod Kulvi)
Court Master